

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 21st June, 1974.

NOTIFICATION
INCOME-TAX

No.352 (F.No.404/110/74-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri D.L. Chaturvedi, S.S. Sharma, J.P. Singh and F.N. Mago, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri D.D. Chandra, made under Notification No. 273 (F.No.404/131/71-ITCC) dated 18th September, 1971, Shri S.J. Saxena made under Notification No. 213 (F.No. 404/131/71-ITCC) dated 14th July, 1971, Shri Loshan Lal made under Notification No. 172 (F.No.404/131/71-ITCC) dated 7th June, 1971 and Shri S.H. Chaturvedi made under Notification No.220 (F.No. 404/131/71-ITCC) dated 14th July, 1971 are cancelled with effect from 1st July, 1974.

3. This notification shall come into force with effect from 1st July, 1974.

(T.L. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No.352 (F.No.404/110/74-ITCC):

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4. The Director, IIS(DT) Staff College, Nagpur.
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6. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
7. The Accountant General, Uttar Pradesh, Allahabad.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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(T.L. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

ADK.

No.352/ITCC/742/227/23P/74.